

1	2	3	4	5	6	7	8
5.	Assistance to Disabled Persons for Purchase/fitting of Aids and Appliances	70.00	49.08	79.00	60.23	79.00	44.04
6.	Integrated Programme for Older Persons	22.00	16.12	22.00	17.72	22.00	15.62

**Norms for grants-in-aid under Deen Dayal Disabled Persons' Rehabilitation Scheme**

1609. PROF. P. J. KURIEN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the norms for sanctioning grants-in-aid etc. under the Deen Dayal Disabled Persons' Rehabilitation Scheme(DDPRS) by his Ministry;

(b) whether a number of schemes for grant-in-aid recommended by Government of Kerala under DDPRS, are pending with his Ministry;

(c) if so, the details thereof, including the period of pendency, and the reasons therefore; and

(d) the action Government would take to clear such pendency?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) For getting grant-in-aid under Deendayal Disabled Rehabilitation Scheme (DDRS) of this Ministry, (i) the organisation should be registered under the Societies Registration Act, 1860 (XXI of 1860) or any relevant Act of the State/Union Territory; or a public trust registered under the law for the time being in force; or a charitable company licensed under Section 25 of the Company Act, 1958, for at least 2 years at the time of applying for grant under this Scheme. (ii) it should have a legally constituted managing body; and (iii) it is not run for profit to any individual or a body of individuals. The details of Deendayal Disabled Rehabilitation Scheme (DDRS) are available on the official website of this Ministry [www.socialjustice.nic.in](http://www.socialjustice.nic.in).

(b) to (d) No scheme for grant-in-aid recommended by Government of Kerala under Deendayal Disabled Rehabilitation Scheme (DDRS) is pending with this Ministry. However, grant-in-aid for proposals received through the State Government Grant- in-Aid Committee are processed on the basis of norms and guidelines of the scheme. The proposals received for the year 2007-08, 2008-09 and 2009-10 have been processed to the extent they comply with the provision of the scheme for sanction of grants subject to availability of funds. So far grant-in-aid has been released in 69 cases."